



NATIONAL COMPANY LAW TRIBUNAL  
SINGLE BENCH  
CHENNAI

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI  
NATIONAL COMPANY LAW BOARD, CHENNAI HELD ON 27/07/2017 AT 10.30 AM

PRESENT: SHRI K. ANANTHA PADMANABHA SWAMY, MEMBER-JUDICIAL

APPLICATION NUMBER :  
PETITION NUMBER : CP/430/ (IB)/CB/2017  
NAME OF THE PETITIONER(S) : PADMAVATI DISTRIBUTORS  
NAME OF THE RESPONDENT(S) : VELOHAR INFRA PVT LTD  
UNDER SECTION : 433 (E) (F)

S.No.	NAME (IN CAPITAL)	DESIGNATION	SIGNATURE
		REPRESENTATION BY WHOM	
1)	S. SATISH	Counsel for Respondent	
2)	P. SURESH	Counsel to Petitioner	

ORDER

Counsel representing both the parties are present. Counsel for petitioner submitted that he is an operational creditor and this matter has been transferred from the High Court as per the Notification No.GSR 175(E) dated 28.02.2017 issued by the Ministry of Corporate Affairs. Counsel for respondent pointed out that the mandatory requirements of IB Code, 2016 has not been complied by the petitioner. Counsel for petitioner stated that he has not complied with the statutory formalities like filing of affidavit and bank statement u/s 9(3)(b)&(c) of I&B Code, 2016 prior to the notification of the MCA dated 29.6.2017 and sought time to file the same. The plea of the counsel is rejected. In view of the notification dated 29.6.2017, the matter stands abated.



(K. Anantha Padmanabha Swamy)  
Member (Judicial)